

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 69(CHD)/2016

In the matter of M/s AGI Hospitalities Ltd.

Present: Ms. Sonal Datta, Advocate for Mr. Vikas Mohan Gupta, Advocate
for petitioner.
Mr. Vineet Khatri, Company Prosecutor on behalf of
Registrar of Companies, Punjab and Chandigarh
and Regional Director, New Delhi.

Adjournment is sought for by learned counsel for the petitioner as
arguing counsel Mr. Vikas Mohan Gupta, Advocate is not able to come. Even
compliance of the order dated 07.02.2017 has not been made. The matter is
now adjourned to 16.03.2017 for arguments. Last opportunity is granted for
compliance of the previous order at least two days before the date fixed.

—SD—

(Justice R.P. Nagrath)
Member (Judicial)

—SD—

(Deepa Krishán)
Member (Technical)

March 08, 2017
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